NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

IVN.P/3/2024 IA 38/2024
In
C.P.(CAA)/4(MB)2024
IN
C.A.(CAA)/216(MB)2023

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.07.2024**

NAME OF THE PARTIES: VIVIMED LIFE SCIENCES PRIVATE LIMITED

Section 230-232 of the Companies Act, 2013

---

1. Mr. Ahmed Chunawala, Ld. Counsel for the Petitioner Companies present.
2. Ld. Proxy Counsel for the Intervener in IA 3/2024 present and seeks short adjournment stating that the arguing counsel is on his way. Let the matter be passed over.
3. Ld. Counsel for the intervenor in 3/2024 is directed to file affidavit affirming that they are holder of debt of requisite amount so as to entitle them to file objection in terms of Section 230 (4) of the Companies Act, 2013. The Petitioners are also directed to do the same.
4. List this matter for further consideration on **05.08.2024**.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/